

ITEM NO.5

COURT NO.4

SECTION II-B

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Cr1.) No(s). 15070/2024

[Arising out of impugned final judgment and order dated 30-08-2024  
in CRMM No.40871/2024 passed by the High Court of Punjab & Haryana  
at Chandigarh]

SURINDER SINGH ALIAS SHINDU

Petitioner(s)

VERSUS

STATE OF PUNJAB

Respondent(s)

(FOR ADMISSION and I.R.)

Date : 10-02-2025 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ABHAY S. OKA  
HON'BLE MR. JUSTICE UJJAL BHUYAN

For Petitioner(s) :

Mr. Munish Gulati, Adv.  
Mr. Prativa Prakash Janapriya Nayak , AOR

For Respondent(s) :

Mr. Rajat Bhardwaj, A.A.G.  
Ms. Nupur Kumar, AOR

UPON hearing the counsel the Court made the following  
O R D E R

The Registry to place on record the documents filed  
by the petitioner on Friday i.e. 7<sup>th</sup> February, 2025.

List on 17<sup>th</sup> February, 2025.

(ANITA MALHOTRA)  
AR-CUM-PS

(AVGV RAMU)  
COURT MASTER